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SECTION-3, SUB-SECTION (ii)]

Government of India
Ministry of Finance
(Department of Revenue)
(Central Board of Excise and Customs)

Notification

No. 70/ 2015-Customs (N.T.)

New Delhi, the 24th July, 2015

S.O. (E). - In exercise of the powers conferred by sub-section (1) of section 4 and sub-section (1) of section 5 of the Customs Act, 1962 (52 of 1962), the Central Board of Excise and Customs hereby appoints the Joint/Additional Commissioner of Customs, Inland Container Depot, Hyderabad to act as a Common Adjudicating Authority to exercise the powers and discharge the duties conferred or imposed on-

- (i) the Joint/Additional Commissioner of Customs, Inland Container Depot, Hyderabad ;
- (ii) the Joint/Additional Commissioner of Customs, Custom House, Mundra;
- (iii) the Joint/Additional Commissioner of Customs, Kandla ,

for the purpose of adjudicating the matters relating to show cause notice pertaining to M/s Woodkala Impex (P) Ltd, C-15/A1, Industrial Estate, IDA Patancheru, Medak Dist., Telangana-502319 and others issued, *vide* F.No.DRI/HZU/VRU/ENQ-6(INT-NIL)/2014, dated the 20thDecember, 2014 by the Additional Director General, Directorate of Revenue Intelligence, Zonal Unit, Hyderabad.

[F.No. 437/10/2015-Cus IV]

(Akshay Joshi)

Under to the Government of India